

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) In pursuance of the instructions issued by the Deptt. of Personnel and Training and the provisions of Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, only handicapped Persons are required to be appointed against the posts identified for the same.

(b) 1100 jobs in Group C and D posts in Central Government Offices and Public Sector Undertakings have been identified against which handicapped persons are appointed.

(c) Ministry of Welfare has been insisting for half-yearly report on implementation of reservation orders for the employment of the handicapped persons in Group C and D posts from the Ministries/Departments and Public Sector Undertakings indicating the number of posts reserved for handicapped persons and also number of handicapped persons appointed.

(d) The National Handicapped Finance and Development Corporation has been incorporated on 24th January, 1997.

(e) Question does not arise.

(f) The following programmes are being implemented by the Ministry of Welfare for the handicapped persons including the handicapped persons residing in rural areas :

- 1) Assistance of Organisations for the Disabled;
- 2) Assistance of Organisations for the establishment of Special Schools;
- 3) Assistance to the Disabled Persons for Purchase/Fitment of aids and appliances;
- 4) Assistance to Organisations for Rehabilitation of Leprosy Cured Persons;
- 5) District Rehabilitation Centres.

[English]

National Commission for Backward Classes

416. SHRI MUKHTAR ANIS : Will the Minister of WELFARE be pleased to state :

(a) whether the Government have accepted the recommendations of the National Commission for Backward Classes on the identification of OBCs in the seven States and notified the List;

(b) if so, the details thereof with the State-wise list as notified;

(c) the time by which the OBC Lists for other States are expected to be finalised; and

(d) the names of other Social Groups of these States who applied to NCBC for the inclusion of some more communities but applications were rejected ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) Yes, Sir.

(b) As per the enclosed Statement.

(c) As soon as the Commission is reconstituted, the pending requests for castes/sub-castes/communities shall be examined for inclusion in the Central List of Backward Classes for each State/UT.

(d) Individuals/Associations organisations from the State of Kerala approached the Commission for inclusion of muslim community in the Central List of Backward Classes for that State. However, the Commission arrived at the decision not to include 5 social groups, namely, Bohra, Cutch Menen Nayat, Turukkan. Dakhni muslims of the muslim community on the basis of findings of an independent study conducted by Anantha Krishna Lyer, International Centre for Anthropological Studies, Palghat and other available sources of information with the commission.

Statement

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EXTRAORDINARY

PART-I—SECTION-I

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MINISTRY OF WELFARE

RESOLUTION

New Delhi, the 6th December, 1996

No. 12011/44/96-BCC.—The Government of India, vide the Ministry of Personnel, Public Grievances and Pension (Department of Personnel and Training) O.M. No. 36013/22/93-Estt. (SCT), dated the 8th September, 1993, have reserved 27% of vacancies in civil posts and services under the Central Government, to be filled through direct recruitment, in favour of the other Backward Classes (OBCs). In this regard the common list in respect of 25 States/UTs have been notified vide Ministry of Welfare Resolutions No. 12011/68/93-BCC (C) dated the 10th September, 1993, No.12011/9/94-BCC dated the 19th October, 1994 and No. 12011/7/95-BCC dated the 24th May, 1995 and No. 12011/96/94-BCC dated the 9th March, 1996.

2. The National Commission for Backward Classes was set up under the provision of the National Commission for Backward Classes Act. 1993 to entertain, examine and recommend upon the requests for inclusion and complaints of overinclusion and under-inclusion in the Central list of Other Backward Classes.

3. The National Commission for Backward Classes

have now recommended names of castes/communities (including sub-castes/synonyms) for inclusion/amendment in the Central Lists of OBCs in respect of the following States :—

- | | |
|------------|------------------|
| 1. Bihar | 5. Orissa |
| 2. Goa | 6. Uttar Pradesh |
| 3. Gujarat | 7. West Bengal |
| 4. Haryana | |

The Government have accepted the recommendations of the Commission and have decided to notify annexed inclusions/amendments in the central Lists of OBCs in respect of aforesaid States. These inclusion/amendments shall take effect from the date of issue of this Resolution.

M.S. AHMAD, Jt. Secy.

Annexure

Inclusion Amendment in the Central List of other Backward (Classes (OBCs) in respect of following States:-

- | | |
|------------|------------------|
| 1. Bihar | 5. Orissa |
| 2. Goa | 6. Uttar Pradesh |
| 3. Gujarat | 7. West Bengal |
| 4. Haryana | |

State : BIHAR : Central List of OBCs

Name of Castes/Communities (including sub-castes/synonyms) in the Central List of OBCs

S.No.	Old entry	New entry
1.	Nil	123 Dangi

State : GOA : Central List of OBCs

Name of Castes/Communities (including sub-castes/synonyms) in the Central List of OBCs

S.No.	Old entry	New entry
1.	Nil	4. Dhobi, Rajak, Madval (including Christian Dhobies)
2.	Nil	5. Nhavi, Nai, Nabhik, Napit, Mahalo.
3.	Nil	6. Koli, Kharvi (including Christian Kharvi)
4.	Nil	7. Nathjogi
5.	Nil	8. Gosavi

State : GUJARAT : Central List of OBCs

Name of Castes/Communities (including sub-castes/synonyms) in the Central List of OBCs

S.No.	Old entry	New entry
1.	73. Valand, Nayi (Hindu) Hajam (Muslim)	73. Valand, Nayi (Hindu), Hajam (Muslim), Khalipha (Muslim), Babar (Hindu).
2.	Nil	80. Pakhali.

State : HARYANA : Central list of OBCs

Name of Castes/Communities (including sub-castes/synonyms) in the Central List of OBCs

S. No.	Old entry	New entry
1.	Nil	61. Nat (other than those who are already included in the list of Scheduled Castes for Haryana).
2.	Nil	62. Raigar (other than those who are already included in the List of Schedule Castes for Haryana).
3.	Nil	63. Bhattu/Chattu.
4.	Nil	64. Badi/Baddon
5.	Nil	65. Rahabari
6.	Nil	26. Gawala, Gowala, Ahir/Yadav.
7.	26. Gawala, Gowala	66. Lodh/Lodha.
8.	Nil	67. Meo.
9.	Nil	68. Gujjar.
10.	30. Jhangra-Brahman or Jangra Brahman or Jangid Brahman, Khati	30. Jhangra-Brahman, Jangra-Brahman or Jangid Brahman, Khati, Ramgarhia.
11.	Nil	69. Saini

State : ORISSA : Central list of OBCs

Name of Castes/Communities (including sub-castes/synonyms) in the Central List of OBCs

S. No.	Old entry	New entry
1	2	3
1.	Nil	176. Saraka/Sarka Tanti
2.	Nil	177. Chasa (This entry of Chasa is meant to conform to entry No. 27 Chasa in Orissa State OBC list)
3.	Nil	178. Patara/Patra.

1	2	3
4.	43. Gola, Golla, Gope, Sadgope, Ahir, Gour, Gouda, Goudo, Mekala, Golla, Punnu Golla, Yadav	43. Gola, Golla, Gope, Sadgope, Aphir, Gour, Gouda, Goudo, Mekala Golla, Punnu Golla, Yadav, Laxminarayan Gola and Goudia Gola.
5.	Nil	179. Kurmi, Kurma Chasa, Kudumi, Kuduma, Kurma, Kurmi Mahto, Kurmi Khetriya, Kurumi, Kudumi Kshyatriya.
		69. Saini

State : UTTAR PRADESH : Central list of OBCs

Name of Castes/Communities (including sub-castes/synonyms) in the Central List of OBCs

S. No.	Old entry	New entry
1	2	3
1.	17. Chikwa (Kassab)	17. Chikwa, Qassab, Chak
2.	37. Bhurji or Bharbhuj, Bharthunuja	37. Bhurji, Bharbhuj, Bharbhunja, Bhooj, Kandū.
3.	47. Rungaz	47. Rangrez, Rangwa.
4.	53. Hajjam (Nai)	53. Hajjam (Nai), Salmani, Nai.

State : WEST BENGAL : Central list of OBCs

Name of Castes/Communities (including sub-castes/synonyms) in the Central List of OBCs

S. No.	Old entry	New entry
1	2	3
1.	Nil	15. Nagar (This does not include immigrant Maithili Brahmins and immigrant Nagars from other States who are Brahmins and Baniyas).
2.	Nil	16. Karani.
3.	Nil	17. Raju.
4.	Nil	18. Keroi/Koiri.
5.	Nil	19. Sarak.
6.	Nil	20. Kosta/Kostha.

[Translation]

Subsidy on Seeds

417. SHRI JAYSINH CHAUHAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government are providing or propose to provide subsidy on seeds to the farmers to raise the agricultural production;

(b) if so, the details thereof, State-wise; and

(c) if not, the reasons therefor ?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) Yes, Sir. In order to raise agricultural production, subsidy is being provided to farmers for use of seeds under various centrally Sponsored Crop Production Schemes.

(b) and (c) The State-wise funds allocated for the distribution of seed under Crop Production Schemes during 1996-97, is enclosed as Statement.

Statement

(Rs. in Lakhs)

States	Total
1	2
1. Andhra Pradesh	832.60
2. Arunachal Pradesh	1.20
3. Assam	33.42
4. Bihar	349.80
5. Goa	0.60
6. Gujarat	255.00
7. Haryana	411.97
8. Himachal Pradesh	65.50
9. Jammu & Kashmir	73.60
10. Karnataka	304.28
11. Kerala	14.50
12. Madhya Pradesh	441.50
13. Maharashtra	668.50
14. Manipur	2.3
15. Maghalaya	1.3
16. Mizoram	0.6
17. Nagaland	3.6
18. Orissa	306.9
19. Punjab	469.40